



Confederation of Indian Industry



सत्यमेव जयते
Directorate of Science & Technology
Govt. of Mizoram



A REPORT ON

Intellectual Property (IP) Awareness Programme

Aizawl, Mizoram

15th - 16th October, 2014

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A. Background

Intellectual Property Rights (IPRs) are a set of exclusive rights protected by law which are accorded to creators or persons over their creations for a certain time period. An IP right holder can realize value from its intellectual assets through utilizing it internally for its own processes or share it externally through provision of goods and services to customers. The latter can be achieved through legal mechanisms such as licensing or assignment.

In today's globally competitive environment, intellectual property has placed itself on a pedestal in the context of economic growth and is becoming increasingly important. Intellectual Property (IP) is the fuel that powers the engine of prosperity, fostering invention and innovation. The increasing significance of intangible assets in the global economy is forcing business organizations to actively manage their IP as a key driver for building and sustaining their competitive advantage and achieving superior performance.

IPRs are now being used not only as a tool to protect creativity and generate revenue but also to build strategic alliances for socio-economic and technological growth. Accordingly, in order to foster the protection of innovations and creativity, the Intellectual Property Office under the Ministry of Commerce and Industry is dedicated to mobilize the use of such technological advancement for the economic development of the country.

The generation of IP largely takes place at the State level through small, medium and big industries, academic institutions and individuals. Most States have not yet evolved their IP strategies and ecosystems in terms of effective facilitating services for all sectors including MSMEs and start-ups, creating awareness, conducting training programs, systems for utilization of IPR etc. States need to maximize the benefits from their intellectual property by stimulating higher levels of innovation through a judicious system of rewards, ensuring timely and effective legal protection for IP and leveraging strategic alliances for enhancing the value of the intellectual property created in the State.

B. Objectives

The main objective of the training program is to increase IP filing of states and thus building a robust IP ecosystem in the states of India.

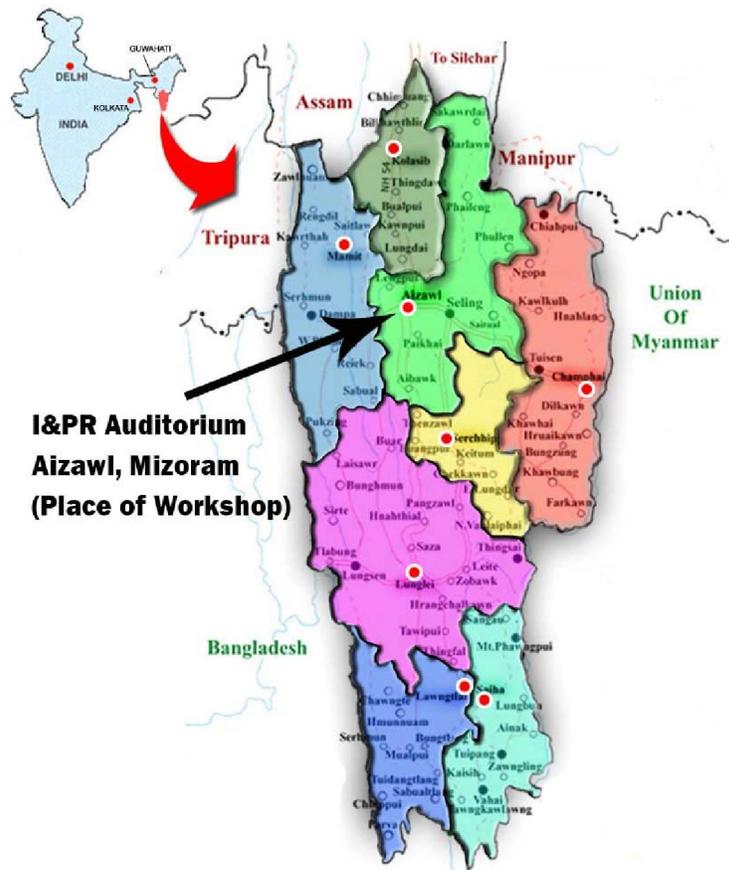
Others objectives are given below.

- To assist States in creating/developing a Strong IP ecosystem thereby, transforming it into an attractive investment destination for the Industries.

- To sensitize the clusters about Intellectual Property Right and their protection.
- To identify protectable innovations.
- To suggest steps for transforming innovations into proprietary assets.
- To use IP information, particularly relating to patents and designs, for further research and development in developing new product and process.
- Utilize the IP information in their business development

C. Place of the Workshop

The workshop was held at Directorate of Information and Public Relations Auditorium at Treasury Square, Aizawl, Mizoram. It lies at the center of the city, adjacent to Press Club, Assembly House, Old Secretariat, SP Office etc.



D. Inaugural Sessions

In pursuance of the initiative of the Intellectual Property Office, in collaboration with Confederation of Indian Industry (CII) and Science & Technology Department, Govt. of Mizoram, an Intellectual Property (IP) Awareness Programme was organized in Aizawl at I&PR Auditorium on 15th -16th October 2014.

On Day One i.e. 15th October, 2014, Dr. R.K. Lallianthanga, Principal Scientific Officer, Directorate of Science & Technology, Government of Mizoram chaired the function and welcomed all the participants. Short addresses were given by Mr. K. Lalhmingthanga, President, Mizoram Chamber of Industries and Mr. Sujoy Sarkar, representative of Indian Intellectual Property office. Shri Lalsawta, Hon'ble Minister of Finance, Planning, Law & Judicial etc. graced the Programme as the Chief Guest. In his address as the Chief Guest, he highlighted that Mizoram had already faced some problems as it had not taken the precaution to legally register with the appropriate authorities for some of its unique productions such as "Puan Ropui", 'Siniar' and even its valued Mizo cultural folk dance 'Cheraw' are not yet legally its property for the reason mentioned which needs to take an immediate action. He also highlighted about the cyberspace wherein there are such activities called 'linking', 'inlining' and 'framing' which are important in today's commercial world. He also mentioned that the Mizo talented singers and musicians are also confronted with the same problems. Having no regard for the ownership and the trouble taken by the artistes in having accomplished good recorded songs, unscrupulous people make copies of the same for commercial purposes. The talented hard working artistes are deprived of their profits whereas those unscrupulous operators gain enormously. It is time to cease buying pirated CDs/DVDs also. After this, technical session follows. The afternoon session was chaired by Mr. K. Lalhmingthanga, President, Mizoram Chamber of Industries.

On Day Two i.e. 16th October, 2014, Dr. R.K. Lallianthanga, Principal Scientific Officer, Directorate of Science & Technology, Government of Mizoram chaired the function and welcomed all the participants. Short addresses were given by Dr. S.K. Tripathi, Associate Professor, Mizoram University and Mr. Sujoy Sarkar, a representative of Indian Intellectual Property office. Shri C. Lalmachhuana, Secretary, ICT and Managing Director ZENICS & ZOHANDCO was the Chief Guest on this day. In his address as the Chief Guest, he highlighted that the importance of Intellectual Property cannot be denied in today's world and in fact it is one of the most important agenda of the Govt. of India. He also highlighted that as a result of the Prime Minister of India's recent visit to the United States, the US representatives are now working closely with India and have put India as a priority watch list for proper implementation of Intellectual Property to foster innovation in a manner that promotes economic growth and increasing of jobs. He also said that even remote corner like Mizoram suffers a lot due to various infringements in Music Industry. The Music Industry not only suffers, it collapse due to online piracy and various electronics piracy. So the young talented artistes are not getting their benefits which they suppose to get. He suggested to promote Intellectual Property and said that Mizo handloom firms have been trying to sell their handloom and handicraft, but some people advised them to slow down until and unless they have the Geographical Indication or Design registration, since it can be copied or replicated. He also said that to have the full benefits, more awareness campaign is needed and

make a conclusive environment for registering of various Intellectual Property Rights to the concerned regulators and enforcers of IP Rights. After this, technical session follows. The afternoon session was chaired by Dr. S.K. Tripathi, Associate Professor, Mizoram University.

E. Participants of the programme

In this IP Awareness Programme, there were 79 Senior Officers attending the programme on Day One from various Government Departments, Corporations and Private company such as Planning, DIET, Economics & Statistics, SCERT, Mizoram KVI Board, Industries, Mizoram State Museum, Agriculture, Remote Sensing, Trade & Commerce, Science & Technology, Mizoram Science Centre, State Archives, Art & Culture, Information & Communications, Mizoram Chamber of Industries, Indian Institute of Entrepreneurship (IIE), MULCO, Tribal Research Institute, Higher & Technical, Sericulture, I&PR, Individual Inventor, Mizoram Science Society, MAHFED etc.

On Day Two there were 190 participants from various institutions along with their faculties, organizations, individuals such as NIELIT, MIRSAC, Science & Technology, Trade & Commerce, Cod-Nerc, Hrangbana College, individual inventors, Police Department, Higher & Technical, FOMTU, CITUM, Industrial Training Institutes, Aizawl College, Mizoram Law College, Pachhunga University College, Mizoram University, MAHFED, SIB, Mr. Hitochi Yokota from Japan, NUTECH Bamboo Pvt. Ltd., Information & Communications, E-Government Society, vocational instructor, journalists etc.

Thus, there were totally 269 participants in the two days programme.

F. Recommendations & Conclusions

As the knowhow of Intellectual Property (IP) itself is very new to the Mizo people, most of the participants are only in the process of understanding the basics of Intellectual Property Rights. It is felt that some of the technical sessions were a bit complex and not easily grasped by the audience. So, a simpler and more basic technical programme structure may be more fit in future.

From the feedback of the audience, Geographical Indication programme especially pertaining to the state's product is suggested to be pursued again, as the state has rich traditional handlooms and handicrafts etc. which are not yet registered.

In the overall, the programme went well as planned and all the dignitaries and resource persons could make the programme on time and made it very successful. The number of audience present at the programme reached 269 which was more than anticipated. The resource persons were very good and experienced and they all had given their best for the success of the programme.

G. About Organisers

Indian Intellectual Property Office

The Office of the Controller General of Patents, Designs & Trade Marks (CGPDTM) is located at Mumbai. The Head Office of the Patent office is at Kolkata and its Branch offices are located at Chennai, New Delhi and Mumbai. The Trade Marks registry is at Mumbai and its Branches are located in Kolkata, Chennai, Ahmedabad and New Delhi. The Design Office is located at Kolkata in the Patent Office. The Offices of the Patent Information System (PIS) and National Institute of Intellectual Property Management (NIIPM) are at Nagpur. The Controller General supervises the working of the Patents Act, 1970, as amended, the Designs Act, 2000 and the Trade Marks Act, 1999 and also renders advice to the Government on matters relating to these subjects. In order to protect the Geographical Indications of goods a Geographical Indications Registry has been established in Chennai to administer the Geographical Indications of Goods (Registration and Protection) Act, 1999 under the CGPDTM.

Confederation of Indian Industry

The Confederation of Indian Industry (CII) works to create and sustain an environment conducive to the development of India, partnering industry, Government, and civil society, through advisory and consultative processes.

CII is a non-government, not-for-profit, industry-led and industry-managed organization, playing a proactive role in India's development process. Founded over 118 years ago, India's premier business association has over 7100 members, from the private as well as public sectors, including SMEs and MNCs, and an indirect membership of over 90,000 enterprises from around 257 national and regional sectoral industry bodies.

CII charts change by working closely with Government on policy issues, interfacing with thought leaders, and enhancing efficiency, competitiveness and business opportunities for industry through a range of specialized services and strategic global linkages. It also provides a platform for consensus-building and networking on key issues.

Extending its agenda beyond business, CII assists industry to identify and execute corporate citizenship programmes. Partnerships with civil society organizations carry forward corporate initiatives for integrated and inclusive development across diverse domains including affirmative action, healthcare, education, livelihood, diversity management, skill development, empowerment of women, and water, to name a few.

The CII Theme for 2013-14 is Accelerating Economic Growth through Innovation, Transformation, Inclusion and Governance. Towards this, CII advocacy will accord top priority to stepping up the growth trajectory of the nation, while retaining a strong focus on accountability, transparency and measurement in the corporate and social eco-system, building a knowledge economy, and broad-basing development to help deliver the fruits of progress to all.

With 63 offices, including 10 Centres of Excellence, in India, and 7 overseas offices in Australia, China, Egypt, France, Singapore, UK, and USA, as well as institutional partnerships with 224 counterpart organizations in 90 countries, CII serves as a reference point for Indian industry and the international business community.

Directorate of Science & Technology, Government of Mizoram

The Science & Technology Cell was created under the Planning & Programme Implementation Department, Government of Mizoram in 1986. In course of time, the activities of Science & Technology were expanded to make effective inputs in various areas of development of the State. On August 2011, the State Cabinet created a separate Directorate of Science & Technology. There are two main organizations under Directorate of Science & Technology viz., Mizoram Council of Science, Technology & Environment (MCSTE) and Mizoram State Remote Sensing Application Centre (MIRSAC). The Mizoram Science Centre was created in 2003 and the Patent Information Centre was also created in 2010 and came into function from the year 2011.

Its main objectives are - to create and develop natural resources database for planning and development, to popularize science and spread of a scientific temper and attitude among the people of the state, to promote applied R&D through universities, R&D institutions and other state, national S&T bodies, to identify, demonstrate, replicate and promote technologies relevant to the developmental needs of the State, to promote innovation, create awareness and facilitate protection of Intellectual Property Rights, generating and disseminating meteorological data.

H. Annexures

Annexure-I : Speaker's Profile



(i) **Lalsawta:** He is the present Minister of the Government of Mizoram in-charge of Finance, Planning, Law & Judicial and Taxation. He is a Law Graduate with a Master Degree in Public Administration. He was among the first batch of the Mizoram Civil Services way back in 1974.

Apart from practising as High Court Private Advocate since 1999-2003, he has been involved in Consumer Protection Affairs, YMA, and even grass root Village administration, hence twice elected member of Village Council. He had visited Israel and Egypt. He had been elected thrice and consecutively in the state legislative assembly since 2003.



(ii) **C. Lalhmachhuana:** He is a B. Tech (Electronics) and is the present Secretary, Government of Mizoram, Information & Communication Department & Managing Director, ZENICS & ZOHANDCO. Earlier, he was the Deputy General Manager of BSNL, Mizoram.



(iii) **Sujoy Sarkar:** He is the present Assistant Controller of Patents & Designs in Indian Patent Office Kolkatta which is under the Controller General of Patents, Designs and Trade Marks (CGPDTM), Mumbai. He is currently taking care of the Examination & Grant Section-Electrical, Electronics & Related Subject.



(iv) **Deepak Kumar Lamba:** He is currently working as a Managing Associate under Remfry & Sagar, Attorneys-at-Law based in Gurgaon. He is a law graduate with a master degree in Microbiology.



(v) **Dibyendu Bikash Datta:** He is an Associate Professor in the Department of Fashion Management Studies at National Institute of Fashion Technology, Kolkata and teach a variety of Apparel and merchandising courses. His research passion is interdisciplinary in nature and the emphasis in his teaching lies in Fabric Science, Supply Chain Management, Application of Information Technology in Apparel and Retail

industry, Product Development and Intellectual Property Rights. He has worked for registering the crafts of North East Region of India under Geographical Indication Act and has delivered several papers, including international conferences in Singapore."



(vi) **Pranay Prabhugaunkar:** He is an IP Professional at Siemens Technology and Services Pvt. Ltd., Bangalore. He is responsible for IP activities of PD and DF divisions of Siemens entities in India. Pranay is having 8+ years experience in the IP field. Prior to joining Siemens, he was a Senior Associate at Fox Mandal & Associates, Bangalore and was acting as a outside counsel for Samsung R&D Institute, Bangalore. Pranay is a Mechanical Engineer by qualification and is a registered Indian Patent Agent. Pranay has drafted and prosecuted hundreds of patent applications in different jurisdictions including India, US and EP.

Annexure II : Programme

Day One

Intellectual Property (IP) Awareness programme
Date: 15th October Place: I &PR Auditorium, Aizawl, Mizoram

09.00-10.00 Hrs	Registration	
10.00-10.35 Hrs	Opening Session	
10.00-10.05 Hrs	Welcome Remarks by Chairman	Dr. R.K. Lallianthanga Principal Scientific Officer Dte. of Science & Technology Govt. of Mizoram
10.05-10.10 Hrs	Address by	Shri K. Lalhmingthanga Acting Chairman CII, President, MCI
10.10-10.15 Hrs	Address by	Shri Sujoy Sarkar Asst. Controller of Patents & Design. IP Office
10.15-10.30 Hrs	Address by Chief Guest	Shri Lalsawta Hon'ble Minister of Law & Judicial, Planning, Finance etc. Govt of Mizoram
10.30-10.35 Hrs	Vote of Thanks	Agnes Sailo State Head, CII
10.35-11.00 Hrs	Tea/Coffee Break	
Technical Sessions		
11.00-11.45 Hrs	Session 1 : Intellectual Property - Concept, Identification and Creation Basic Overview, advantage and importance of all forms of Intellectual Property Rights Q & A session	Shri Deepak Kumar Lamba Managing Associates Remfry & Sagar
11.45-12.30 Hrs	Session 2 : Procedure for registering Intellectual Property This session shall cover the statutory procedure and requirements for filling IP. <i>Broad Topics shall include Patents, Designs, Trademarks & Copyright</i> - What can be patented/registered/granted, What are the documents required, What is the procedure, Contact Office/Persons etc. Q & A session	Shri Sujoy Sarkar Assistant Controller of Patents & Design IP Office, Kolkata
12.30-13.00 Hrs	Lunch Break	

Chairman (Afternoon Session) : Shri K. Lahmingthanga, Acting Chairman CII, President, MCI		
13.00-13.45 Hrs	<p>Session 3 : Importance of Innovation & Intellectual Property in respect of Geographical Indication (GI)</p> <p>Q & A session</p>	<p>Shri D.B. Datta Associate Proffesor & In-charge (Project Cell) NIFT</p>
13.45 - 14.30 Hrs	<p>Session 4 : Enforcement of IP Rights</p> <p>This session shall concentrate on identifying the procedure for combating infringement of IP.</p> <p>Panel discussion with Open House</p> <p>Q & A session</p>	<p>Shri Sujoy Sarkar Assistant Controller of Patents & Design IP Office, Kolkata</p> <p>Shri D.B. Datta Associate Proffesor & In-charge (Project Cell), NIFT</p> <p>Shri Deepak Kumar Lamba Managing Associates Remfry & Sagar</p>
14.30-15.15 Hrs	<p>Session 5 : IP commercialisation</p> <ul style="list-style-type: none"> ✓ Introduction to technology Transfer, IP Licensing, IP Valuation & IP Audit ✓ IP Commercialisation ✓ Case Studies on IP Commercialisation & Appreciation of Revenue Models 	<p>Shri D.B. Datta Associate Proffesor & In-charge (Project Cell) NIFT</p>
15.15-15.45 Hrs	Interactive & Feed Back Session	
15.45 Hrs	Close of Day 1	

Day Two

Intellectual Property (IP) Awareness programme
Date: 16th October 2014 **Place: I&PR Auditorium, Aizawl, Mizoram**
Programme

09.00-10.00 Hrs	Registration	
10.00-10.35 Hrs	Opening Session	
10.00-10.05 Hrs	Welcome Remarks by Chairman	Dr. R.K. Lallianthanga Principal Scientific Officer Dte. of Science & Technology Govt. of Mizoram
10.05-10.10 Hrs	Opening Address	Dr. S.K. Tripathi Associate Professor Mizoram University
10.10-10.15 Hrs	Address by	Shri Sujoy Sarkar Asst. Controller of Patents & Design, IP Office
10.15-10.30 Hrs	Address by Chief Guest	Shri C. Lalhmachhuana Secretary, I&CT, MD, ZENICS Govt. of Mizoram
10.30-10.35 Hrs	Vote of Thanks	Agnes Sailo State Head, CII
10.35-11.00 Hrs	Tea/Coffee break	
Technical Sessions		
11.00-11.45 Hrs	Session 1 Introduction to IPR : A Basic Overview of all forms of Intellectual Property Rights & its importance like Patents, Copyrights, Trademarks & Servicemarks, Geographical Indicators, Industrial Designs, Trade Secrets, Plant Varieties, SemiConductor Integrated Circuits lay out designs Q & A session	Shri Deepak Kumar Lamba Managing Associates Remfry & Sagar
11.45-12.30 Hrs	Session 2 (a) Patent Search/Prior Art Search (b) Patent Drafting Patent Training Workshop for IP Professionals and students including Prior art search, aspects of laws, rules, practice and procedures in the examination of patent applications, the patent process including the impact of patents on the economy, automation tools including the most current searching and communication tools.	Shri Sujoy Sarkar Assistant Controller of Patents & Design IP Office Shri Deepak Kumar Lamba Managing Associates Remfry & Sagar
12.30-13.15 Hrs	Session 3 : Registering your IP-	Shri Sujoy Sarkar

	<p>Procedure</p> <p>This session shall cover the statutory procedure and requirements for filling IP. <i>Broad Topics shall</i> include Patents, Designs, Trademarks - What can be patented/registered/granted, What are the documents required, What is the procedure, Contact Office/Persons etc.</p> <p>Q & A session</p>	Assistant Controller of Patents & Design IP Office
13.15-13.45 Hrs	Lunch Break	
Chairman (Afternoon Session) : Dr. S.K. Tripathi, Associate Professor, Mizoram University		
13.45-14.30 Hrs	<p>Session 4 : Importance of Innovation & Intellectual Property in respect of Geographical Indication (GI)</p> <p>Q & A session</p>	<p>Shri D.B. Datta Associate Professor & In-charge (Project Cell) NIFT</p>
14.30-15.00 Hrs	<p>Session 5 : Commercialization and Tech Transfer - Issues faced by R&D Organizations, Academic Institutions and Industry</p> <p>To discuss the issues faced by the Industry and R&D institutes in tech transfer and Commercialization and Gap between the Industry & R&D institutes hampering innovation in India, Patent Licensing etc.</p> <p>Q & A session</p>	<p>Shri Pranay Prabhugaunkar Siemens Technology & Services Pvt. Ltd., Bangalore, India</p>
15.00-15.30 Hrs	<p>Session 6: Overview of Copyright Law in India</p> <p>Concept, Legal framework, filing procedure and various facets of copyright law in India</p> <p>Q & A session</p>	<p>Shri Pranay Prabhugaunkar Siemens Technology & Services Pvt. Ltd., Bangalore, India</p>
15.30-15.45 Hrs	Interactive & Feed Back Session	
15.45 Hrs	Close of Day 2	

Annexure-III : Glimpse of Events





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INTELLECTUAL PROPERTY AWARENESS PROGRAMME HMANG

Directorate of Science & Technology, Government of Mizoram, Confederation of Indian Industry (CII) leh Intellectual Property Right Office India te tangkapa buatsah ni 2 awn tur Intellectual Property Awareness Programme chu yawin chawhme dar 10:00 khaan IIPR Auditorium ah Law & Judicial Minister Pu Lalsawtiah a havg.

I.P. Awareness Programme hawnna thu sawin Minister chuan Intellectual property lam chu Mizo mipui leh India ram pum pawh khawel huapa a harh lo pawl kan nih mek laia, chumi kawng inhrihristna programme, Office of the Controller General of Patents, Designs and Trademarks te hmalaiknaa pawl lentham FICCI, CII, ASSOCHAM leh PHD Chamber of Commerce te nena tangho a buatsah a ni chu lawmawm a tih thu a tarlang. World Record siam nana Cherav lam ropui kan huahawt chung pawha kan hnam bila kan la hauh theh lo te, Mzo kutchhuak Puan Ropui leh 'Sinia' te pawh kaimahni ta bi a nih anga kan la puan theh bh te chuan hasatna mn thlen dan ta, a tul anga thunetu hnena kan bawhzui chak bh vang a nih dan te a sawifih bawh. Cyberspace / Internet lamah pawh sumdaynna khawel a nih tawh awng inkhin buana a thlen fo dan te a sawi lang bawh. Mzo zathiam, musician leh film siamtute pawhin a ruka CD copy a lam thin awngin hasatna an tawh dan te sawin Minister chuan netu nihna humhah tlat tura chak taka hmak a tul dan te a sawifih bawh. Hmasawna chak takin awlsama leh zangkhana lam tak a thlen laia hasatna a hinchhuah te dang tura theitawp chhuah tlan a tul tin Minister chuan chumi lama kavng inkawhmuh tura IP Awareness Programme buatsah chu lawmawm tin hlawknaa thlen ngai a beseithu a tarlang bawh.

Vavina I.P. Awareness Programme hawnna hi Dr. R.K.Lalianthanga, Principal Scientific Officer, Science & Technology Department-in a lahrual a, phai lam atanga mithiam b kal - Pu Depak Kumar Lamba, Managing Associates, Remfry & Sagar, Pu Sujoy Sarkar, Asst. Controller of Patents & Design, I.P. Office, Kolkata leh Pu S.B.Datta, Associate Professor & In-charge (Project Cell) NEFT ten Intellectual Property awmzia nihphung leh pawmawhna te, Patents, Designs, Trademarks & Copyright chungchang te, sumdaynna a pawmawhna leh thupui chihrang hrang te an sawifih a, zihonathu tak neh zui ani.